

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/82-ALC4/2013 **MEETING DATE** : 06.03.2014
but actually held on 13.03.2014

The Meeting No. 23/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products and falling under Chapter 29 and 30 was held on 06.03.2014 but actually held on 13.03.2014 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Consultantr, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultantr, Department of C&PC
3. Shri R.C. Meena, Deputy Director General of Foreign Trade
4. Dr. Nitin Jain D/o Biotechnology

1. Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 20.02.2014 was treated as approved.
2. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

Case No. B-271	M/s Aurobindo Pharma Ltd.,
Meeting No. 23/AM14 dated – 06.03.2014	F.No.01/82/162/00005/AM14/DES-III
Licence No. 0910024757 dated 30.11.2005	RA File No. 09/24/040/331/AM06
Decision: Committee considered the case and it was decided to refer the case to PRC Section with the details received from RA Hyderabad.	

Case No. B-272	M/s Gitanjali Chemicals Pvt Ltd.
Meeting No. 23/AM14 dated – 06.03.2014	F.No.01/82/050/01188/AM13/DES-III
Licence No. 0310716657 dated 07.12.2012	RA File No. 03/94/040/747/AM13
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011-Ch II dated 13.03.2014, it was decided to ratify	

norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1. 05 kg
		2.	Caustic Soda Flakes	0.120 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 273	M/s. Shiva Pharma Ltd.
Meeting No. 23/AM14 dated – 06.03.2014	F. No. 01/82/162/00016AM13/DES-III
	Adv. Lic. No 3410025487 dated 30.10.09 Adv. Lic. No 3410025693 dated 25.11.09 Adv. Lic. No 3410026511 dated 03.03.10 Adv. Lic. No 3410027522 dated 16.07.10
Decision: It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.	

1	Case No.:1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date:10.04.2014
	Decision : It was decided to defer the case 10.04.2014 for comments of Department of Chemicals and Petrochemicals			

2	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:10.04.2014
	Decision : it was decided to remind the firm the following technical details: • Stepwise complete chemistry, mol. Wt of each input/output items and there Molar requirement alongwith technical justification. • % yield on molar basis for each step. • Quantity and Recovery of Solvents at each stage. • Past Production vis-à-vis Actual consumption of all the inputs duly certified by Central Excise Authorities. The case was deferred for 10.04.2014			

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Case No.:120/23/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/01167/AM14/	RLA File :02/24/040/00097/AM13/	Lic.No/Date:0210182063 13.09.2012	Defer Date:	
Decision : In t In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied bythe firm, whichever is less:				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	0.049 kg	1	1 X Papaverine (Wet)-Crude containing Noscapine not more than 8% and crude Papaverine not more than 25% (on dry basis) Moisture content NLT 32% w/w	1kg
Papaverine Hcl BP	0.153 kg			
RA may take appropriate action as per the decision of Norms Committee.				

4	Case No.:9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

5	Case No.:188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:10.04.2014
	Decision: Reply received and sent to D/o Pharmaceuticals on 20.11.2013 for their comment. The case was deferred for 10.04.2014.			

6	Case No.:96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:
	Decision: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

7	Case No.:4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:
	Decision: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

8	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:10.04.2014
	Decision: Request the firm to furnish the copy of application alongwith technical details as per appendix 33. The case was deferred for 10.04.2014.			

9	Case No.:28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:
	Decision: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

10	Case No.:37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:
	Decision: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

11	Case No.:131/23/82-ALC4/2013	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/01178/AM14/	RLA File :03/95/040/00900/AM13/	Lic.No/Date:0310724936 20.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011-Ch II dated 13.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAME crude (Methyl-2-amino-3-chlorobenzoate) OR 2-Amino-3-chlorobenzoic acid methyl ester,	1 kg	1.	2-3-dichlorobenzoic acid	1.318 kg

	crude CAS 77820-58-7			
	A may take appropriate action as per the decision of Norms Committee.			

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Case No.:117/23/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION			Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
HQ File :01/82/050/01164/AM14/	RLA File :02/24/040/00194/AM13/			Lic.No/Date:0210187805 20.03.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/340/2012-PI(Norms) dated 26.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less::					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Noscapine BP/Noscapine Hcl BP	1 kg	1.	Noscapine crude 95%	1.185 kg	
RA may take appropriate action as per the decision of Norms Committee.					

RA may take appropriate action as per the decision of Norms Committee.

13	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:10.04.2014
	Decision : it was decided to remind the firm to furnish the following technical details:			
	(a) Yield on molar basis for each step along with copy of technical literature in support of the yield envisaged. (b) Batch-Log sheet for the last 3 batches. The case was deferred for 10.04.2014.			

14	Case No.:4/8/82-ALC4/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/00135/AM14/	RLA File :03/95/040/00899/AM13/	Lic.No/Date:0310729960 01.04.2013	Defer Date:
	Decision :It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

15	Case No.:42/10/82-ALC4/2013		Party Name:BIOLOGICAL E LTD		Meet No/Date:23/82-ALC4/2013 06.03.2014		Status:Case Rejected
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	HQ File :01/82/050/00225/AM14/	RLA File :09/24/040/00635/AM13/	Lic.No/Date:0910055653 02.04.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

16	Case No.:85/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/00268/AM14/	RLA File :09/24/040/00636/AM13/	Lic.No/Date:0910055652 02.04.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

17	Case No.:142/10/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:10.04.2014
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority , reminder letter has been also sent on 09.01.2014. Copy of application has been already sent to DCGI for their comments.			

18	Case No.:39/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/00222/AM14/	RLA File :22/24/040/00015/AM14/	Lic.No/Date:2210013866 17.05.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

19	Case No.:42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:10.04.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 14.04.2014.			

20	Case No.:41/19/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/00986/AM14/	RLA File :03/94/040/01130/AM13/	Lic.No/Date:0310736948 06.06.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/45/2014-PI(Norms) dated 04.03.2014, it was			

decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
RAMIPRIL	Kg	1.	(1S,3S,5S)-2-Azabicyclo (3,3,0) Octane-3-Carboxylic Acid benzyl ester (RMP-3)	0.83
		2.	5-Ethoxy Carbonyl 3 Phenyl Propyl alanine	0.98

A may take appropriate action as per the decision of Norms Committee.

21	Case No.:156/14/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

22	Case No.:77/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00662/AM14/	RLA File :09/24/040/00106/AM14/	Lic.No/Date:0910056304 10.06.2013	Defer Date:10.04.2014
	Decision : It was decided to remind the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 10.04.2014.			

23	Case No.:88/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/00271/AM14/	RLA File :08/24/040/00099/AM14/	Lic.No/Date:0810121913 13.06.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

24	Case No.:199/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196 17.06.2013	Defer Date:10.04.2014
	Decision : it was decided to give last reminder the firm to furnish the following technical details:			

- The firm has applied the norms from Guanosine. However, the chemistry is given from 2-Amino Adenosine Stage.
 - Copy of technical literature in support of yields envisaged may be furnished.
 - Past production vis-avis Actual consumption of all the imported inputs duly certified by Central Excise Authority for past 3 years may be furnished
- The case was deferred for 10.04.2014.

25	Case No.: 40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

26	Case No.: 28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:10.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/660/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 10.04.2014.			

27	Case No.: 183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

28	Case No.: 22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case 10.04.2014 for comments of Department of Chemicals and Petrochemicals.			

29	Case No.: 126/14/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
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	HQ File :01/82/050/00711/AM14/	RLA File :03/95/040/00225/AM14/	Lic.No/Date:0310738604 21.06.2013	Defer Date:14.04.2014
	Decision : It was decided to defer the case 10.04.2014 for comments of Department of Chemicals and Petrochemicals.			

30	Case No.:111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of IPP.			

31	Case No.:90/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00675/AM14/	RLA File :09/24/040/00128/AM14/	Lic.No/Date:0910056460 26.06.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

32	Case No.:39/12/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00463/AM14/	RLA File :09/24/040/00138/AM14/	Lic.No/Date:0910056466 26.06.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

33	Case No.:172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:10.04.2014
	Decision : Department of Biotechnology vide their letter NO. BT/IL/05/398/2013-PID dated 26.12.2013 has requested the firm to furnish the copy of Manufacturing process flow chart, copy DML (Drug Manufacturing Licence),Batch Manufacturing Record and clarification on the quantities of import inputs (whether it is in Grams or in Milligrams) mentioned in the application. The case was deferred for 10.04.2014.			

34	Case No.:201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:10.04.2014

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge.

The case was deferred for 10.04.2014

35	Case No.:204/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:06.03.2014
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 10.04.2014			

36	Case No.:222/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved																		
	HQ File :01/82/050/00405/AM14/	RLA File :52/24/040/00009/AM14/	Lic.No/Date:5210039910 28.06.2013	Defer Date:																		
	Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/30/2013-Ch II dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">3-AMINO-4-METHYL BENZOIC ACID ISOPROPYL ESTER (AMINO BENZOIC ACID ESTER)</td><td rowspan="4">1 kg</td><td>1.</td><td>P-TOLUIC ACID (4-METHYL BENZOIC ACID)</td><td>1.532 kg</td></tr> <tr> <td>2.</td><td>ISOPROPYL ALCOHOL</td><td>1.17 kg</td></tr> <tr> <td>3.</td><td>PER CHLORO ETHYLENE</td><td>0.214 kg</td></tr> <tr> <td>4.</td><td>DIMETHYL SULFOXIDE</td><td>0.225 kg</td></tr> </tbody> </table> A may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3-AMINO-4-METHYL BENZOIC ACID ISOPROPYL ESTER (AMINO BENZOIC ACID ESTER)	1 kg	1.	P-TOLUIC ACID (4-METHYL BENZOIC ACID)	1.532 kg	2.	ISOPROPYL ALCOHOL	1.17 kg	3.	PER CHLORO ETHYLENE	0.214 kg	4.	DIMETHYL SULFOXIDE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
3-AMINO-4-METHYL BENZOIC ACID ISOPROPYL ESTER (AMINO BENZOIC ACID ESTER)	1 kg	1.	P-TOLUIC ACID (4-METHYL BENZOIC ACID)	1.532 kg																		
		2.	ISOPROPYL ALCOHOL	1.17 kg																		
		3.	PER CHLORO ETHYLENE	0.214 kg																		
		4.	DIMETHYL SULFOXIDE	0.225 kg																		

37	Case No.:223/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/00406/AM14/	RLA File :52/24/040/00011/AM14/	Lic.No/Date:5210039911 28.06.2013	Defer Date:
	Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/30/2013-Ch II dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AMINO METHYL BENZOIC ACID CHLORO ETHYL ESTER	1 kg	1.	P-TOLUIC ACID (4-METHYL BENZOIC ACID)	1.807 kg
		2.	PER CHLORO ETHYLENE	0.350 kg
		3.	DIMETHYL SULFOXIDE	0.300 kg

A may take appropriate action as per the decision of Norms Committee.

Case No.: 224/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
HQ File :01/82/050/00407/AM14/	RLA File :52/24/040/00008/AM14/	Lic.No/Date:5210039909 28.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/30/2013-Ch II dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-AMINO-4-TRIFLUORO METHYL 4 CHLORO DIPHENYL ETHER	1 kg	1.	3-NITRO -4-CHLORO BENZOTRIFLUORIDE	1.232 kg
		2.	PARA CHLORO PHENOL	0.803 kg

A may take appropriate action as per the decision of Norms Committee.

Case No.: 173/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
HQ File :01/82/050/00758/AM14/	RLA File :34/24/040/00065/AM14/	Lic.No/Date:3410037281 01.07.2013	Defer Date:10.04.2014

Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.

Case No.: 1/8/85-ALC3/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Reject
HQ File :01/85/050/00054/AM14/	RLA File :09/24/040/00115/AM14/	Lic.No/Date:0910056522 01.07.2013	Defer

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			Date:06.03.2014
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41	Case No.: 24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:10.04.2014
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority , reminder letter has been also sent on10.04.2014. Copy of application has been already sent to DCGI for their comments.			

42	Case No.: 159/14/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Reject
	HQ File :01/82/050/00744/AM14/	RLA File :56/24/040/00010/AM14/	Lic.No/Date:5610002426 04.07.2013	Defer Date:06.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

43	Case No.: 44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:10.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/647/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm copy of Master Batch Formula duly certified by Quality control Incharge. The case was deferred for 10.04.2014			

44	Case No.: 175/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00760/AM14/	RLA File :34/24/040/00071/AM14/	Lic.No/Date:3410037375 10.07.2013	Defer Date:10.04.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 10.04.2014.			

45	Case No.: 160/14/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

46	Case No.:26/12/82-ALC4/2013	Party Name:SANOFI INDIA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00450/AM14/	RLA File :03/95/040/00227/AM14/	Lic.No/Date:0310741158 11.07.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

47	Case No.:5/21/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01035/AM14/	RLA File :08/24/040/00157/AM14/	Lic.No/Date:0810122789 15.07.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

48	Case No.:60/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00645/AM14/	RLA File :09/24/040/00085/AM14/	Lic.No/Date:0910056772 16.07.2013	Defer Date:10.04.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 10.04.2014.			

49	Case No.:21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992 18.07.2013	Defer Date:10.04.2014
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority reminder letter has been also sent on 09.01.2014. Copy of application has been already sent to DCGI for their comments. The case was deferred for 10.04.2014.			

50	Case No.:68/17/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

51	Case No.:52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer

Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			Date:10.04.2014
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52	Case No.: 1/19/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00946/AM14/	RLA File :09/24/040/00176/AM14/	Lic.No/Date:0910056894 24.07.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

53	Case No.: 46/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

54	Case No.: 24/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00886/AM14/	RLA File :09/24/040/00180/AM14/	Lic.No/Date:0910056902 25.07.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

55	Case No.: 43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:10.04.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 10.04.2014.			

56	Case No.: 1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:10.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/729/2013-PI(Norms) dated 04.03.2014, it was decided to call from the firm detailed justification for the import of 1039.076 kg of API against the present advance authorization. The case was deferred for 10.04.2014.			

57	Case No.: 22/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE	Meet No/Date:23/82-ALC4/2013	Status: Case
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		LIMITED	06.03.2014	Deferred
	HQ File :01/82/050/00607/AM14/	RLA File :09/24/040/00192/AM14/	Lic.No/Date:0910056971 31.07.2013	Defer Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.				

58	Case No.: 48/14/82-ALC4/2013	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00633/AM14/	RLA File :09/24/040/00200/AM14/	Lic.No/Date:0910057008 02.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

59	Case No.: 148/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00733/AM14/	RLA File :09/24/040/00189/AM14/	Lic.No/Date:0910057006 02.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

60	Case No.: 42/14/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00627/AM14/	RLA File :03/94/040/00220/AM14/	Lic.No/Date:0310744155 05.08.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case 10.04.2014 for comments of Department of Chemicals and Petrochemicals.			

61	Case No.: 18/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00603/AM14/	RLA File :09/24/040/00207/AM14/	Lic.No/Date:0910057031 05.08.2013	Defer Date:10.04.2014
	Decision : No Data available for the Given file number (as per case history) The case was deferred for 10.04.2014.			

62	Case No.: 45/14/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00630/AM14/	RLA File :07/24/040/00137/AM14/	Lic.No/Date:0710097392 06.08.2013	Defer Date:10.04.2014
	Decision : It was decided to call from the complete technical details as per Appendix 33. The case was deferred for 10.04.2014			

63	Case No.: 40/14/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:10.04.2014
	Decision : It was decided to call from the firm complete technical details as per Appendix 33. The case was deferred for 10.04.2014			

64	Case No.: 165/14/82-ALC4/2013	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00750/AM14/	RLA File :07/24/040/00135/AM14/	Lic.No/Date:0710097410 07.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

65	Case No.: 34/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

66	Case No.: 36/14/82-ALC4/2013	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00621/AM14/	RLA File :03/94/040/00359/AM14/	Lic.No/Date:0310745177 13.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

67	Case No.: 147/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00732/AM14/	RLA File :09/24/040/00201/AM14/	Lic.No/Date:0910057191 14.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

68	Case No.: 122/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00707/AM14/	RLA File :03/95/040/00203/AM14/	Lic.No/Date:0310745264 14.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

69	Case No.: 66/14/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00651/AM14/	RLA File :09/24/040/00216/AM14/	Lic.No/Date:0910057203 16.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

70	Case No.: 121/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00706/AM14/	RLA File :03/95/040/00505/AM13/	Lic.No/Date:0310745576 16.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals			

71	Case No.: 62/14/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved												
	HQ File :01/82/050/00647/AM14/	RLA File :09/24/040/00223/AM14/	Lic.No/Date:0910057232 19.08.2013	Defer Date:												
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/731/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">Naproxen Sodium</td><td rowspan="2">Kg</td><td>1.</td><td>D,L-2-(6-Methoxy-2-Naphthyl) Propionic Acid (DL-Acid)</td><td>1.182</td></tr> <tr> <td>2.</td><td>N-Octyl-D-Glucamine</td><td>0.100</td></tr> </tbody> </table> A may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg	Naproxen Sodium	Kg	1.	D,L-2-(6-Methoxy-2-Naphthyl) Propionic Acid (DL-Acid)	1.182	2.	N-Octyl-D-Glucamine
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg												
Naproxen Sodium	Kg	1.	D,L-2-(6-Methoxy-2-Naphthyl) Propionic Acid (DL-Acid)	1.182												
		2.	N-Octyl-D-Glucamine	0.100												

72	Case No.: 34/14/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00619/AM14/	RLA File :09/24/040/00231/AM14/	Lic.No/Date:0910057244 19.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

73	Case No.: 117/14/82-ALC4/2013	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
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	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

74	Case No.:26/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00611/AM14/	RLA File :09/24/040/00190/AM14/	Lic.No/Date:0910057247 20.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

75	Case No.:57/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00642/AM14/	RLA File :09/24/040/00229/AM14/	Lic.No/Date:0910057251 20.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

76	Case No.:65/14/82-ALC4/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Rejected
	HQ File :01/82/050/00650/AM14/	RLA File :09/24/040/00178/AM14/	Lic.No/Date:0910057260 21.08.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

77	Case No.:3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:10.04.2014
	Decision : It was decided to send a copy of application again to DCGI for their comments (solution of import items contains 8% water). The case was deferred for 10.04.2014.			

78	Case No.:32/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00617/AM14/	RLA File :34/24/040/00110/AM14/	Lic.No/Date:3410037709 22.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

79	Case No.:10/17/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

80	Case No.:47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

81	Case No.:152/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368 27.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

82	Case No.:116/14/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

83	Case No.:146/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/00731/AM14/	RLA File :03/95/040/00429/AM14/	Lic.No/Date:0310747495 29.08.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/777/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
LEVOFLOXACIN 500MG TABLETS	Kg	1.	(S) -9,10-DIFLUORO-3-METHYL-7-OXO-2,3DIHYDRO-7-H-	492.8 mg/ 500 mg Tablets

PYRIDO(1,2,3-DE)-1,4-
BENZOXAZINE-6-
CARBOXYLIC ACID
ETHYL ESTER

A may take appropriate action as per the decision of Norms Committee.

84	Case No.:51/14/82-ALC4/2013	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00636/AM14/	RLA File :34/24/040/00125/AM14/	Lic.No/Date:3410037783 02.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case 10.04.2014 for comments of Department of Chemicals and Petrochemicals.			

85	Case No.:54/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00639/AM14/	RLA File :05/23/040/00233/AM14/	Lic.No/Date:0510364656 05.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

86	Case No.:29/14/82-ALC4/2013	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00614/AM14/	RLA File :09/24/040/00242/AM14/	Lic.No/Date:0910057495 05.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

87	Case No.:53/14/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

88	Case No.:176/14/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00761/AM14/	RLA File :34/24/040/00132/AM14/	Lic.No/Date:3410037845 06.09.2013	Defer Date:10.04.2014

Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.

89	Case No.: 30/14/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00615/AM14/	RLA File :08/24/040/00250/AM14/	Lic.No/Date:0810124568 06.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

90	Case No.: 103/14/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00688/AM14/	RLA File :08/24/040/00242/AM14/	Lic.No/Date:0810124544 06.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

91	Case No.: 56/14/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

92	Case No.: 54/17/82-ALC4/2013	Party Name:CIREX PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00916/AM14/	RLA File :09/24/040/00258/AM14/	Lic.No/Date:0910057517 10.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

93	Case No.: 149/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00734/AM14/	RLA File :03/95/040/00465/AM14/	Lic.No/Date:0310748925 10.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

94	Case No.: 150/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
	HQ File :01/82/050/00735/AM14/	RLA File :03/95/040/00459/AM14/	Lic.No/Date:0310748979	Defer Date:

10.09.2013

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/777/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
LEVOFLOXACIN 250MG TABLETS	Kg	1.	(S) -9,10-DIFLUORO-3-METHYL-7-OXO-2,3DIHYDRO-7-H-PYRIDO(1,2,3-DE)-1,4-BENZOXAZINE-6-CARBOXYLIC ACID ETHYL ESTER	246.35 mg/ 250 mg Tablets

A may take appropriate action as per the decision of Norms Committee.

95	Case No.: 69/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00654/AM14/	RLA File :34/24/040/00138/AM14/	Lic.No/Date:3410037862 11.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

96	Case No.: 63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

97	Case No.: 10/16/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00823/AM14/	RLA File :07/24/040/00201/AM14/	Lic.No/Date:0710098284 16.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

98	Case No.: 151/14/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

99	Case No.: 35/17/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

100	Case No.: 46/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:10.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 10.04.2014			

101	Case No.: 49/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00862/AM14/	RLA File :04/24/040/00100/AM14/	Lic.No/Date:0410149961 18.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

102	Case No.:28/17/82-ALC4/2013		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:23/82-ALC4/2013 06.03.2014		Status:Case Approved	
	HQ File :01/82/050/00890/AM14/		RLA File :09/24/040/00267/AM14/		Lic.No/Date:0910057604 18.09.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/761/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp.	Sl. No.	Import items	Qty. allowed			

		Qty.		kg/kg
	BENZHYDRYL THIOACETAMIDE	Kg	1.	HYDRO BROMIC ACID
			2.	THIO UREA
			3.	BENZHYDROL
			4.	2-CHLORO ACETAMIDE
A may take appropriate action as per the decision of Norms Committee.				

103	Case No.:50/17/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00912/AM14/	RLA File :09/24/040/00294/AM14/	Lic.No/Date:0910057628 19.09.2013	Defer Date:10.04.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

104	Case No.:68/14/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00653/AM14/	RLA File :09/24/040/00283/AM14/	Lic.No/Date:0910057606 19.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

105	Case No.:64/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00926/AM14/	RLA File :09/24/040/00120/AM14/	Lic.No/Date:0910057630 19.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

106	Case No.:81/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01128/AM14/	RLA File :05/24/040/00207/AM14/	Lic.No/Date:0510366184 19.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

107	Case No.:55/14/82-ALC4/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
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	HQ File :01/82/050/00640/AM14/	RLA File :08/24/040/00268/AM14/	Lic.No/Date:0810124942 19.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

108	Case No.:53/17/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00915/AM14/	RLA File :09/24/040/00293/AM14/	Lic.No/Date:0910057642 20.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

109	Case No.:73/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01120/AM14/	RLA File :17/24/040/00068/AM14/	Lic.No/Date:1710005519 24.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

110	Case No.:62/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

111	Case No.:121/23/82-ALC4/2013	Party Name:STERLING HEALTHCARE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01168/AM14/	RLA File :31/83/040/00096/AM14/	Lic.No/Date:3110060426 24.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

112	Case No.:30/17/82-ALC4/2013	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00892/AM14/	RLA File :09/24/040/00296/AM14/	Lic.No/Date:0910057708 25.09.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

113	Case No.:21/19/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:23/82-ALC4/2013	Status:Case
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		06.03.2014	Deferred
HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

114

Case No.:25/19/82-ALC4/2013	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/00970/AM14/	RLA File :03/94/040/00153/AM14/	Lic.No/Date:0310751581 27.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/21/2011-Ch II dated 25.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SODIUM SACCHARIN	1 kg	1.	SACCHARIN INSOLUBLE	0.910 kg
A may take appropriate action as per the decision of Norms Committee.				

115

Case No.: 43/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved	
HQ File :01/82/050/00905/AM14/	RLA File :09/24/040/00307/AM14/	Lic.No/Date:0910057723 27.09.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Gabapentin	Kg	1.	CYCLOHEXANE-1,1-DIACETIC ACID MONOAMIDE (CDAM)	0.988
		2.	Acetone	0.785
A may take appropriate action as per the decision of Norms Committee.				

116	Case No.: 14/16/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
			Lic.No/Date:2210014253	

Mono Ethylene Glycol (MEG)	1 kg	1.	Denatured Ethyl Alcohol	1.123 kg
		2.	Silver Catalyst	0.000228 kg
		3.	Alumina Catalyst	0.000362 kg

RA may take appropriate action as per the decision of Norms Committee.

122	Case No.:39/16/82-ALC4/2013	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

123	Case No.:7/17/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00869/AM14/	RLA File :34/24/040/00159/AM14/	Lic.No/Date:3410038104 03.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

124	Case No.:107/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01154/AM14/	RLA File :17/24/040/00070/AM14/	Lic.No/Date:1710005529 04.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

125	Case No.:15/17/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00877/AM14/	RLA File :03/94/040/00542/AM14/	Lic.No/Date:0310752494 07.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

126	Case No.:25/16/82-ALC4/2013	Party Name:ATUL LIMITED,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/00838/AM14/	RLA File :08/24/040/00244/AM14/	Lic.No/Date:0810125378 07.10.2013	Defer Date:

Decision :In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/105/2005-PC- II dated 26.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REACTIVE DILUENT LAPOX	1 kg	1.	EPICHLOROHYDRIN ORGANIC CHEMICAL	0.920 kg
		2.	PHENOL ORGANIC CHEMICAL	0.941 kg

RA may take appropriate action as per the decision of Norms Committee.

127	Case No.: 34/19/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00979/AM14/	RLA File :03/94/040/00552/AM14/	Lic.No/Date:0310752484 07.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

128	Case No.: 12/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00825/AM14/	RLA File :08/24/040/00303/AM14/	Lic.No/Date:0810125470 08.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

129	Case No.: 26/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00839/AM14/	RLA File :08/24/040/00302/AM14/	Lic.No/Date:0810125462 08.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

130	Case No.: 134/23/82-ALC4/2013	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01181/AM14/	RLA File :03/95/040/00014/AM14/	Lic.No/Date:0310752666 08.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

131	Case No.: 24/16/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:23/82-ALC4/2013	Status: Case
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		06.03.2014	Deferred
HQ File :01/82/050/00837/AM14/	RLA File :05/24/040/00232/AM14/	Lic.No/Date:0510367885 08.10.2013	Defer Date:10.04.2014
Decision : It was decided to call from the firm the following technical details: • COA from foreign supplier for relevant import consignment for the imported input. • COA from Independent and approved Testing Laboratory for export product. • Stepwise process with wastage envisaged in the process. The case was deferred for 10.04.2014.			

132	Case No.:13/16/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00826/AM14/	RLA File :08/24/040/00296/AM14/	Lic.No/Date:0810125464 08.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

133

Case No.:18/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00880/AM14/	RLA File :03/94/040/00591/AM14/	Lic.No/Date:0310753016 09.10.2013	Defer Date:06.03.2014

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/611/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

[A] Imports of API's Recommended for each export product

Sl. No.	Export Product	Export Qty.	Import recommended per Tablets (Qty. In mg)			
			Tenofovir Disoproxil Fumarate	Emtricitabine	Efavirenz	Lamivudine
1.	Tenofovir Disoproxil Fumarate 300mg/ Tablets	306.0	NIL	NIL	NIL	NIL
2.	Tenofovir Disoproxil Fumarate 300mg + Emtricitabine 200mg Tablets	306.0	204.0	NIL	NIL	NIL

3.	Lamivudine 300mg Tenofovir Disoproxil Fumarate 300mg	306.0	NIL	NIL	306.0
4.	Efavirenz 600mg, Emtricitabine 200mg, Tenofovir Disoproxil Fumarate 300mg Tablets	306.0	204.0	612.0	NIL
5.	Efavirenz 600mg + Tenofovir Disoproxil Fumarate 300mg + Emtricitabine 200mg Tablets	306.0	204.0	612.0	NIL
6.	Tenofovir Disoproxil fumarate 300mg Lamivudine 300mg Efavirenz 600mg	306.0	NIL	612.0	306.0

[B] Norms Recommended for Tenofovir Disoproxil Fumarate

S. No.	Import Items	Qty. recommended kg/kg
1.	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.80
2.	Chloromethyl Isopropyl Carbonate	1.3527
3.	N-Methyl 2-Pyrrolidone	1.4878
4.	Fumaric Acid	0.26
5.	Methylene Dichloride	6.70
6.	Isopropyl Acetate	2.35

[C] Norms Recommended for Emtricitabine

S. No.	Import Items	Qty. recommended kg/kg
1.	(2R,5R)-5-(4-amino-5-fluoro-2-oxo-2H-Pyrimidin-1-yl)-[1,3] oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester. (FCME Compound)	2.50
2.	Sodium Borohydride	0.51
3.	Dipotassium Hydrogen Phosphate	3.425

[D] Norms Recommended for Lamivudine

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S. No.	Import Items	Qty. recommended kg/kg
1.	(1 R, 2 S, 5 R)-MENTHYL-5S-(CYTOSINE-1 -YL)-1,3-OXATHIOLANE-2R-CARBOXYLATE / CME COMPOUND	2.19
2.	SODIUM BOROHYDRIDE	0.48
3.	DIPOTASSIUM HYDROGEN PHOSPHATE	2.3684
4.	SALICYLIC ACID	0.79
5.	TRIETHYLAMINE	0.575
6.	ETHYL ACETATE	1.795

[E] Norms Recommended for Efavirenz

S. No.	Import Items	Qty. recommended kg/kg
1.	(S)-5-Chloro-alpha-(Cyclopropylethynyl)-2-Amino-alpha-(Trifluoromethyl) Benzenemethanol (EV-I compound)	0.987
2.	n-HEPTANE	3.653

RA may take appropriate action as per the decision of Norms Committee.

134

Case No.:20/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
HQ File :01/82/050/00882/AM14/	RLA File :03/94/040/00588/AM14/	Lic.No/Date:0310753013 09.10.2013	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/44/2014-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

[A] Norms recommended for Lamivudine for each export product

S. No.	Export Product	Import of Lamivudine recommended per Tablet/ per pack of oral solution (Qty. in mg)
1.	Lamivudine 150mg Tablets/ Ciplabudina 150 Tab / Lamivir 150 mg Tablets	153.0 mg/tablet
2.	Lamivudine Oral Solution 50mg / 5ml / (Per Pack 100ml)	1050.0 mg/pack
3.	Lamivudine Oral Solution 50mg / 5ml / (Per Pack	2520 mg/pack

	240ml)	
4.	Lamivudine 100mg Tablets / Lamivir Hbv Tablets [Lamivudine 100mg / Tablets]	102.0 mg/tablet
5.	Abamune - L Baby Tablets / Abacavir Sulfate & Lamivudine Tablets For Oral Susp 60/30 mg	30.6 mg/tablet
6.	Abamune - L Junior Tablets / Abacavir Sulphate 120mg+Lamivudine 60mg Tablet	61.2 mg/tablet
7.	Bivir Tablets / Duovir - D Tab /Duovir Tabs Lamivudine 150mg+Zidovudine 300mg Tablets	153.0 mg/tablet
8.	Cipla - Lamivudine 300mg Tablet / Lamivudine Tablets 300mg	306.0 mg/tablet
9.	Cipla Duovir & Efavirenz 600 Tablets /Lamivudine 150mg+Zidovudine 300mg Tablets+Efavirenz Tablets 600mg	153.0 mg/tablet
10.	Cipla Lamivudine & Tenofovir 300 / 300mg Tab / Duomune Tablet / Lamivudine 300mg+Tenofovir Disoproxil Fumarate 300mg Bilayered Tablets	306.0 mg/tablet
11.	Duovir - N Tablet / Lamivudine 150mg+Zidovudine 300mg+Nevirapine 200mg Tablets	153.0 mg/tablet
12.	Duovir - N Baby / Lamivudine 30mg+Zidovudine 60mg+Nevirapine 50mg Tablets	30.6 mg/tablet
13.	Lamivir - S 30 Tablets / Lamivudine 150mg+Stavudine 30mg Bilayer Tablets	153.0 mg/tablet
14.	Lamivir - S Baby Lamivudine 30mg+Stavudine 6mg Bilayered Tablets	30.6 mg/tablet
15.	Lamivir - S Junior/ Lamivudine 60mg+Stavudine 12mg Bilayered Tablets	61.2 mg/tablet
16.	Lamivudine And Tenofovir Disoproxil Fumarate Tab 300/300mg / Lavudine TF	306.0 mg/tablet

	Lamivudine 300mg+Tenofovir Disoproxil Fumarate 300mg Bilayer Tab	
17.	Duovir Babay Lamivudine 30mg+Zidovudine 60mg Tablet	30.6 mg/tablet
18.	Triomune - 30 Tablet Lamivudine 150mg+Stavudine 30mg+Nevirapine 200mg Bilayer Tab	153.0 mg/tablet
19.	Triomune-40 Tab / Ciplatriomune 40 / Lamivudine 150mg+Stavudine 40mg+Nevirapine 200mg Tablets	153.0 mg/tablet
20.	Triomune Baby Tablet Stavudine 6mg+Lamivudine 30mg+Nevirapine 50mg Bilayered Dispersible Tablets	30.6 mg/tablet
21.	Triomune Junior Tablet Stavudine 12mg+Lamivudine 60mg+Nevirapine 100mg Bilayered Dispersible Tablets	61.2 mg/tablet

[B] Norms recommended for Lamivudine

S. No.	Import Items	Qty. recommended kg/kg
1.	(1R, 2 S, 5 R)-MENTHYL-5S-(CYTOSINE-1 -YL)-1,3-OXATHIOLANE-2R-CARBOXYLATE / CME COMPOUND	2.19
2.	SODIUM BOROHYDRIDE	0.48
3.	DIPOTASSIUM HYDROGEN PHOSPHATE	2.3684
4.	SALICYLIC ACID	0.79
5.	TRIETHYLAMINE	0.575
6.	ETHYL ACETATE	1.795

RA may take appropriate action as per the decision of Norms Committee.

135	Case No.:21/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/00883/AM14/	RLA File :03/94/040/00601/AM14/	Lic.No/Date:0310753018 09.10.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/42/2014-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
EXEMESTANE	Kg	1.	Androstenedione	2.38
		2.	Dichloro Dicyano Benzoquinone (DDQ)	1.70

A may take appropriate action as per the decision of Norms Committee.

136	Case No.: 27/17/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00889/AM14/	RLA File :09/24/040/00340/AM14/	Lic.No/Date:0910057882 09.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

137	Case No.: 122/23/82-ALC4/2013	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01169/AM14/	RLA File :31/83/040/00116/AM14/	Lic.No/Date:3110060644 09.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

138	Case No.: 73/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

139	Case No.: 36/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00898/AM14/	RLA File :09/24/040/00300/AM14/	Lic.No/Date:0910057877 09.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

140	Case No.: 28/16/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00841/AM14/	RLA File :22/24/040/00048/AM14/	Lic.No/Date:2210014277 09.10.2013	Defer

Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.				Date:10.04.2014
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141	Case No.: 6/17/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00868/AM14/	RLA File :52/24/040/00024/AM14/	Lic.No/Date:5210040263 10.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

142	Case No.: 135/23/82-ALC4/2013	Party Name:N S CHEMICALS	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01182/AM14/	RLA File :03/95/040/00535/AM14/	Lic.No/Date:0310753107 10.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

143	Case No.: 55/17/82-ALC4/2013	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00917/AM14/	RLA File :09/24/040/00315/AM14/	Lic.No/Date:0910057889 10.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

144	Case No.: 136/23/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved																
	HQ File :01/82/050/01183/AM14/	RLA File :03/95/040/00455/AM14/	Lic.No/Date:0310753226 11.10.2013	Defer Date:																
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/526/2012-PI(Norms) dated 26.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty. allowed kg/kg</td></tr><tr><td rowspan="3">ARTEMETHER</td><td rowspan="3">Kg</td><td>1.</td><td>ARTEMISININ</td><td>1.235</td></tr><tr><td>2.</td><td>SODIUM BOROHYDRIDE</td><td>0.188</td></tr><tr><td>3.</td><td>TRIMETHYL ORTHO ACETATE</td><td>Not shown in process</td></tr></table>					Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg	ARTEMETHER	Kg	1.	ARTEMISININ	1.235	2.	SODIUM BOROHYDRIDE	0.188	3.	TRIMETHYL ORTHO ACETATE	Not shown in process
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg																
ARTEMETHER	Kg	1.	ARTEMISININ	1.235																
		2.	SODIUM BOROHYDRIDE	0.188																
		3.	TRIMETHYL ORTHO ACETATE	Not shown in process																
A may take appropriate action as per the decision of Norms Committee.																				

145	Case No.: 137/23/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01184/AM14/	RLA File :03/95/040/00454/AM14/	Lic.No/Date:0310753231 11.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

146	Case No.: 37/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

147	Case No.: 38/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00851/AM14/	RLA File :08/24/040/00321/AM14/	Lic.No/Date:0810125616 14.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

148	Case No.: 38/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

149	Case No.: 18/16/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/00831/AM14/	RLA File :09/24/040/00323/AM14/	Lic.No/Date:0910057916 14.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

150	Case No.: 133/23/82-ALC4/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01180/AM14/	RLA File :03/95/040/00501/AM14/	Lic.No/Date:0310753527 14.10.2013	Defer Date:10.04.2014

Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.

151	Case No.: 39/17/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00901/AM14/	RLA File :09/24/040/00312/AM14/	Lic.No/Date:0910057944 17.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

152	Case No.: 22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

153	Case No.: 67/17/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00929/AM14/	RLA File :09/24/040/00286/AM14/	Lic.No/Date:0910057945 17.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

154

Case No.:23/17/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/00885/AM14/	RLA File :03/94/040/00586/AM14/	Lic.No/Date:0310754273 18.10.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in light of earlier decision taken in 29/82 meeting held on 18.10.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Niclosamide Piperazine Salt	1kg.	1.	Salicylic acid	0.65kg
		2.	Triethylamine	0.26kg
		3.	Piperazine Anhydrous	0.13kg
		4.	Thionyl chloride	0.20kg
		5.	IPA	0.30kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

155	Case No.:5/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00867/AM14/	RLA File :34/24/040/00177/AM14/	Lic.No/Date:3410038223 18.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

156

Case No.:58/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/00920/AM14/	RLA File :22/24/040/00052/AM14/	Lic.No/Date:2210014299 21.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/535/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Nitazoxanide	1 kg	1.	Methylene Chloride	3.17
		2.	2-(Acetyloxy)-Benzoic Acid (Aspirin)	0.916
		3.	N,N Dimethyl Formamide	0.069
		4.	Thionyl Chloride	0.92
		5.	2-Amino-5-Nitro Thiazole	0.59
		6.	Triethylamine	0.1288
		7	Acetone	2.00
RA may take appropriate action as per the decision of Norms Committee.				

157	Case No.:59/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00921/AM14/	RLA File :22/24/040/00050/AM14/	Lic.No/Date:2210014300 21.10.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

158	Case No.:73/17/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00935/AM14/	RLA File :03/95/040/00515/AM14/	Lic.No/Date:0310754530 21.10.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC(PC Divi).			

159	Case No.:108/23/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01155/AM14/	RLA File :56/24/040/00020/AM14/	Lic.No/Date:5610003035 21.10.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

160	Case No.:106/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01153/AM14/	RLA File :17/24/040/00074/AM14/	Lic.No/Date:1710005551 22.10.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

161	Case No.:60/17/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00922/AM14/	RLA File :22/24/040/00051/AM14/	Lic.No/Date:2210014319 24.10.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

162	Case No.:138/23/82-ALC4/2013	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01185/AM14/	RLA File :03/95/040/00599/AM14/	Lic.No/Date:0310755504 25.10.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

163	Case No.:100/23/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01147/AM14/	RLA File :56/24/040/00025/AM14/	Lic.No/Date:5610003085 25.10.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

164	Case No.:36/19/82-ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

165	Case No.:6/19/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00951/AM14/	RLA File :03/94/040/00632/AM14/	Lic.No/Date:0310756255 30.10.2013	Defer Date:10.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

166	Case No.:78/23/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01125/AM14/	RLA File :52/24/040/00031/AM14/	Lic.No/Date:5210040368 31.10.2013	Defer Date:10.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

167	Case No.:130/23/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved															
	HQ File :01/82/050/01177/AM14/	RLA File :31/83/040/00137/AM14/	Lic.No/Date:3110060974 01.11.2013	Defer Date:															
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">DIETHYL AMINO ETHANOL</td><td rowspan="3">1 kg</td><td>1.</td><td>ETHANOL</td><td>0.834 kg</td></tr> <tr> <td>2.</td><td>AMMONIA ANHYDROUS</td><td>0.154 kg</td></tr> <tr> <td>3.</td><td>ETHYLENE OXIDE</td><td>0.395 kg</td></tr> </tbody> </table> A may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	DIETHYL AMINO ETHANOL	1 kg	1.	ETHANOL	0.834 kg	2.	AMMONIA ANHYDROUS	0.154 kg	3.	ETHYLENE OXIDE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
DIETHYL AMINO ETHANOL	1 kg	1.	ETHANOL	0.834 kg															
		2.	AMMONIA ANHYDROUS	0.154 kg															
		3.	ETHYLENE OXIDE	0.395 kg															

168	Case No.:14/19/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00959/AM14/	RLA File :03/94/040/00687/AM14/	Lic.No/Date:0310756546 01.11.2013	Defer Date:10.04.2014
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/660/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A			

2. Detailed calculation of arriving at the quantity of API applied.

The case was deferred for 10.04..2014

169	Case No.:9/21/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01039/AM14/	RLA File :03/95/040/00617/AM14/	Lic.No/Date:0310756660 01.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

170	Case No.:3/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00816/AM14/	RLA File :09/24/040/00366/AM14/	Lic.No/Date:0910058142 05.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

171	Case No.:2/19/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00947/AM14/	RLA File :03/94/040/00668/AM14/	Lic.No/Date:0310756884 06.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

172

Case No.:109/23/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
HQ File :01/82/050/01156/AM14/	RLA File :34/24/040/00199/AM14/	Lic.No/Date:3410038409 11.11.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 20/82 dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1.	RUTOSIDE TRIHYDRATE EP EP1 kg
2.	QUERCETIN DIHYDRATE0.445 kg

Sl.No	Import Item	Quantity allowed kg/kg
1.	FAVA POWDER (RUTIN-30%)	5.27 kg
2.	CRUDE RUTIN (UNCARIA)	0.42 kg

	ASSAY BY HPLC : Between 85 % to 92 % ON ANHYDROUS BASIS	
RA may take appropriate action as per the decision of Norms Committee.		

173

Case No.: 110/23/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved									
HQ File :01/82/050/01157/AM14/	RLA File :34/24/040/00200/AM14/	Lic.No/Date:3410038410 11.11.2013	Defer Date:									
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
Export Product												
<table><tr><td>1.</td><td>RUTOSIDE TRIHYDRATE EP EP1 kg</td></tr><tr><td>2.</td><td>QUERCETIN DIHYDRATE0.445 kg</td></tr></table>				1.	RUTOSIDE TRIHYDRATE EP EP1 kg	2.	QUERCETIN DIHYDRATE0.445 kg					
1.	RUTOSIDE TRIHYDRATE EP EP1 kg											
2.	QUERCETIN DIHYDRATE0.445 kg											
<table><tr><td>Sl.No</td><td>Import Item</td><td>Quantity allowed kg/kg</td></tr><tr><td>1.</td><td>FAVA POWDER (RUTIN-30%)</td><td>5.27 kg</td></tr><tr><td>2.</td><td>CRUDE RUTIN (UNCARIA) ASSAY BY HPLC : Between 85 % to 92 % ON ANHYDROUS BASIS</td><td>0.42 kg</td></tr></table>				Sl.No	Import Item	Quantity allowed kg/kg	1.	FAVA POWDER (RUTIN-30%)	5.27 kg	2.	CRUDE RUTIN (UNCARIA) ASSAY BY HPLC : Between 85 % to 92 % ON ANHYDROUS BASIS	0.42 kg
Sl.No	Import Item	Quantity allowed kg/kg										
1.	FAVA POWDER (RUTIN-30%)	5.27 kg										
2.	CRUDE RUTIN (UNCARIA) ASSAY BY HPLC : Between 85 % to 92 % ON ANHYDROUS BASIS	0.42 kg										
RA may take appropriate action as per the decision of Norms Committee.												

174	Case No.:33/17/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00895/AM14/	RLA File :31/83/040/00149/AM14/	Lic.No/Date:3110061033 11.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

175	Case No.:79/23/82-ALC4/2013	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01126/AM14/	RLA File :52/24/040/00028/AM14/	Lic.No/Date:5210040395 13.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

176	Case No.:80/23/82-ALC4/2013	Party Name:MAHAVIR SYNTHESIS PRIVATE	Meet No/Date:23/82-ALC4/2013	Status:Case
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	LIMITED	06.03.2014	Deferred
HQ File :01/82/050/01127/AM14/	RLA File :52/24/040/00032/AM14/	Lic.No/Date:5210040396 13.11.2013	Defer Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

177	Case No.:3/19/82-ALC4/2013	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00948/AM14/	RLA File :03/95/040/00625/AM14/	Lic.No/Date:0310757730 13.11.2013	Defer Date:10.03.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals. It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.				

178	Case No.:6/23/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved										
	HQ File :01/82/050/01053/AM14/	RLA File :03/94/040/00710/AM14/	Lic.No/Date:0310757925 14.11.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2013-Ch II dated 09.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>AMINOSOL CST 115</td><td>1 kg</td><td>1.</td><td>PIPERAZINE (N,N-DIETHYLENEDIAMINE) 68%</td><td>0.227 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	AMINOSOL CST 115	1 kg	1.	PIPERAZINE (N,N-DIETHYLENEDIAMINE) 68%	0.227 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
AMINOSOL CST 115	1 kg	1.	PIPERAZINE (N,N-DIETHYLENEDIAMINE) 68%	0.227 kg										
A may take appropriate action as per the decision of Norms Committee.														

179	Case No.:7/23/82-ALC4/2013	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01054/AM14/	RLA File :03/94/040/00713/AM14/	Lic.No/Date:0310757929 14.11.2013	Defer Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.				

180	Case No.:66/23/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01113/AM14/	RLA File :07/24/040/00259/AM14/	Lic.No/Date:0710099690 18.11.2013	Defer Date:10.04.2014

Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.

181	Case No.: 45/17/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00907/AM14/	RLA File :08/24/040/00352/AM14/	Lic.No/Date:0810126495 18.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

182	Case No.: 114/23/82-ALC4/2013	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved																					
	HQ File :01/82/050/01161/AM14/	RLA File :05/23/040/00339/AM14/	Lic.No/Date:0510371306 20.11.2013	Defer Date:																					
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2011-Ch II dated 05.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Benzenepropanamide, N,N-1,6-Hexanediylbis [1,1-Dimethylethyl)-4-hydroxy (Kinox-98)</td><td rowspan="5">1 kg</td><td>1.</td><td>Hexamethylenediamine (HMD)</td><td>0.210 kg</td></tr> <tr> <td>2.</td><td>2,6-Di Tert butyl Phenol (2,6 DTBP)</td><td>0.888 kg</td></tr> <tr> <td>3.</td><td>Methyl Acrylate (MA)</td><td>0.375 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>0.300 kg</td></tr> <tr> <td>5.</td><td>Ortho Xylene</td><td>0.400 kg</td></tr> </tbody> </table> A may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Benzenepropanamide, N,N-1,6-Hexanediylbis [1,1-Dimethylethyl)-4-hydroxy (Kinox-98)	1 kg	1.	Hexamethylenediamine (HMD)	0.210 kg	2.	2,6-Di Tert butyl Phenol (2,6 DTBP)	0.888 kg	3.	Methyl Acrylate (MA)	0.375 kg	4.	Methanol	0.300 kg	5.	Ortho Xylene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Benzenepropanamide, N,N-1,6-Hexanediylbis [1,1-Dimethylethyl)-4-hydroxy (Kinox-98)	1 kg	1.	Hexamethylenediamine (HMD)	0.210 kg																					
		2.	2,6-Di Tert butyl Phenol (2,6 DTBP)	0.888 kg																					
		3.	Methyl Acrylate (MA)	0.375 kg																					
		4.	Methanol	0.300 kg																					
		5.	Ortho Xylene	0.400 kg																					

183	Case No.: 40/19/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00985/AM14/	RLA File :05/23/040/00334/AM14/	Lic.No/Date:0510371304 20.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

184	Case No.: 10/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/00872/AM14/	RLA File :09/24/040/00407/AM14/	Lic.No/Date:0910058254 20.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

185	Case No.: 111/23/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01158/AM14/	RLA File :34/24/040/00202/AM14/	Lic.No/Date:3410038488 20.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

186	Case No.:99/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01146/AM14/	RLA File :17/24/040/00080/AM14/	Lic.No/Date:1710005576 21.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

187	Case No.: 119/23/82-ALC4/2013	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01166/AM14/	RLA File :34/24/040/00207/AM14/	Lic.No/Date:3410038507 21.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.:11/17/82-ALC4/2013	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/00873/AM14/	RLA File :03/95/040/00573/AM14/	Lic.No/Date:0310758641 21.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/5/2009-Ch II dated 07.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Mono Laurate	1 kg	1.	Palm Kernel Fatty Acid/Coconut Fatty Acid	0.660 kg
		5.	Sorbitol 70%	0.710 kg
A may take appropriate action as per the decision of Norms Committee.				

189	Case No.: 74/23/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01121/AM14/	RLA File :08/24/040/00351/AM14/	Lic.No/Date:0810126591 21.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

190	Case No.: 140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

191	Case No.: 149/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01196/AM14/	RLA File :03/95/040/00658/AM14/	Lic.No/Date:0310758646 21.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

192	Case No.: 2/23/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01049/AM14/	RLA File :03/94/040/00735/AM14/	Lic.No/Date:0310758837 22.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

193	Case No.: 101/23/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01148/AM14/	RLA File :07/24/040/00269/AM14/	Lic.No/Date:0710099923 25.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

194	Case No.: 67/23/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
	HQ File :01/82/050/01114/AM14/	RLA File :34/24/040/00213/AM14/	Lic.No/Date:3410038534 25.11.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.07.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per			

details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step-4	1 KGA.	1.	Erythromycin Thiocyanate	2.00 KGA
		2.	Hydroxylamine Hydrochloride	0.91 kg
		3.	Methanol	2.72 kg
		4.	Methane Sulfonyl Chloride	0.72 kg
		5.	Acetone	6.45 kg
		6.	Ethyl Alcohol	2.81 liter
		7.	Methylene Chloride	Not allowed
		8.	Activated Carbon	0.01 kg
		9.	Platinum Catalyst with base Activated Carbon	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

195	Case No.:105/23/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01152/AM14/	RLA File :07/24/040/00264/AM14/	Lic.No/Date:0710099933 25.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

196	Case No.:139/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01186/AM14/	RLA File :03/95/040/00673/AM14/	Lic.No/Date:0310758995 25.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

197	Case No.:1/23/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01048/AM14/	RLA File :03/94/040/00733/AM14/	Lic.No/Date:0310759268 26.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

198	Case No.:3/23/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01050/AM14/	RLA File :03/94/040/00734/AM14/	Lic.No/Date:0310759273	Defer

		26.11.2013	Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PV.			

199	Case No.: 129/23/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01176/AM14/	RLA File :09/24/040/00421/AM14/	Lic.No/Date:0910058346 26.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

200	Case No.: 132/23/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01179/AM14/	RLA File :22/24/040/00063/AM14/	Lic.No/Date:2210014401 26.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.:4/21/82-ALC4/2013		Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:23/82-ALC4/2013 06.03.2014		Status:Case Approved	
HQ File :01/82/050/01034/AM14/		RLA File :09/24/040/00411/AM14/		Lic.No/Date:0910058365 27.11.2013		Defer Date:	
Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/646/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg			
IOPAMIDOL (Tech)	1 kg	1.	ATIPA DI CHLORIDE	1.26			
		2.	2-ACETOXY PROPIONYL CHLORIDE	0.441			
		3.	DI METHYL FORMAMIDE	0.702			
		4.	ISO PROPYL ALCOHOL	7.317			
		5.	METHANOL	2.889			
		6.	N,N-DI METHYL ACETAMIDE	1.314			
		7.	NITRO METHANE	0.432			
		8.	TOLUENE	0.90			
RA may take appropriate action as per the decision of Norms Committee.							

202	Case No.: 70/23/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
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HQ File :01/82/050/01117/AM14/	RLA File :07/24/040/00272/AM14/	Lic.No/Date:0710100027 27.11.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bromazepam	1 kg	1.	2-Amino Benzonitrile	0.99 kg
RA may take appropriate action as per the decision of Norms Committee.				

203	Case No.:76/23/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01123/AM14/	RLA File :04/24/040/00161/AM14/	Lic.No/Date:0410152306 27.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

204	Case No.:77/23/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01124/AM14/	RLA File :04/24/040/00183/AM14/	Lic.No/Date:0410152258 27.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

205	Case No.:4/23/82-ALC4/2013	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01051/AM14/	RLA File :03/94/040/00514/AM14/	Lic.No/Date:0310759628 28.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

206	Case No.:94/23/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01141/AM14/	RLA File :05/23/040/00342/AM14/	Lic.No/Date:0510372219 28.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

207	Case No.:75/23/82-ALC4/2013	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01122/AM14/	RLA File :05/24/040/00221/AM14/	Lic.No/Date:0510372153	Defer

		28.11.2013	Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

208	Case No.: 141/23/82-ALC4/2013	Party Name:NOCIL LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01188/AM14/	RLA File :03/95/040/00684/AM14/	Lic.No/Date:0310759810 29.11.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

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Case No.:102/23/82-ALC4/2013	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved		
HQ File :01/82/050/01149/AM14/	RLA File :05/24/040/00288/AM14/	Lic.No/Date:0510372248 29.11.2013	Defer Date:		
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:					
Item of Export	Quantity	S.No	Item of Import	Quantity kg/kg	Allowed
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85	
		2.	Methanol	2.00	
		3.	Dimethyl Formamide	3.86	
		4.	Methylene Chloride	2.09	
		5.	2-Mercaptobenzothiazole	0.511	
		6.	Isopropyl Alcohol	1.25	
RA may take appropriate action as per the decision of Norms Committee.					

210	Case No.: 104/23/82-ALC4/2013	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date:0510372321 29.11.2013	Defer Date:06.03.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC			

211	Case No.: 5/23/82-ALC4/2013	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01052/AM14/	RLA File :03/94/040/00759/AM14/	Lic.No/Date:0310760168 02.12.2013	Defer Date:06.03.2014

Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.

212	Case No.: 148/23/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01195/AM14/	RLA File :03/94/040/00598/AM14/	Lic.No/Date:0310760166 02.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

213	Case No.: 113/23/82-ALC4/2013	Party Name:MARCK BIOSCIENCES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01160/AM14/	RLA File :08/24/040/00385/AM14/	Lic.No/Date:0810126809 02.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 103/23/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved	
HQ File :01/82/050/01150/AM14/	RLA File :07/24/040/00265/AM14/	Lic.No/Date:0710100167 02.12.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA may take appropriate action as per the decision of Norms Committee.				

215	Case No.: 13/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01060/AM14/	RLA File :03/95/040/00696/AM14/	Lic.No/Date:0310759990 02.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

216	Case No.: 147/23/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01194/AM14/	RLA File :03/94/040/00705/AM14/	Lic.No/Date:0310760371 03.12.2013	Defer Date:10.04.2014

Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.

217	Case No.: 150/23/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01197/AM14/	RLA File :03/94/040/00706/AM14/	Lic.No/Date:0310760378 03.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

218	Case No.: 152/23/82-ALC4/2013	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
	HQ File :01/82/050/01199/AM14/	RLA File :03/94/040/00724/AM14/	Lic.No/Date:0310760282 03.12.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.02.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Sodium Salicylate	1 Kg.	1.	Salicylic Acid	0.80 kg

RA may take appropriate action as per the decision of Norms Committee.

219	Case No.: 151/23/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
	HQ File :01/82/050/01198/AM14/	RLA File :03/94/040/00731/AM14/	Lic.No/Date:0310760279 03.12.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 04.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No.	Import Product	Quantity Allowed
Paroxetine Hydrochloride Hemihydrate	1 kg	1.	(-)Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.9511 kg
		2.	Sesamol	0.55 kg
		3.	Dimethyl Sulfoxide	2.9293 kg

Ra may take appropriate action as per the decision of Norms Committee.

220	Case No.: 12/23/82-ALC4/2013	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01059/AM14/	RLA File :03/95/040/00631/AM14/	Lic.No/Date:0310760264 03.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

221	Case No.: 142/23/82-ALC4/2013	Party Name:NOCIL LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01189/AM14/	RLA File :03/95/040/00554/AM14/	Lic.No/Date:0310760329 03.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

222	Case No.: 72/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
	HQ File :01/82/050/00934/AM14/	RLA File :09/24/040/00413/AM14/	Lic.No/Date:0910058435 03.12.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 52/82 dated 27.03.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No.	Import Product	Quantity Allowed kg/kg
Oxolamine Citrate	1 kg	1.	3-Chlorpropionyl Chloride	1.16
		2.	Benzonitrile	1.00

Ra may take appropriate action as per the decision of Norms Committee.

223	Case No.: 98/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
	HQ File :01/82/050/01145/AM14/	RLA File :08/24/040/00345/AM14/	Lic.No/Date:0810126890 04.12.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 18/82 dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product: POTASSIUM CITRATE EXTENDED RELEASE TABLETS

S.NO.	Import Items	For export of 1 Million No. Tablets
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		5 m Eq	10.0m Eq	15.0m Eq
1.	POTASSIUM CITRATE USP	550.8 kg	1101.60 kg	1652.40 kg
2.	CARNAUBA WAX (EZ-COAT CWM) NF	137.85	275.70	290.0
3 to 7	Bottles and Caps	Relevant as per packing policy		

RA may take appropriate action as per the decision of Norms Committee.

224	Case No.: 112/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

225	Case No.: 15/23/82-ALC4/2013	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01062/AM14/	RLA File :03/95/040/00700/AM14/	Lic.No/Date:0310760526 04.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

226	Case No.: 116/23/82-ALC4/2013	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

227	Case No.:144/23/82-ALC4/2013		Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:23/82-ALC4/2013 06.03.2014		Status:Case Approved	
	HQ File :01/82/050/01191/AM14/		RLA File :03/94/040/00763/AM14/		Lic.No/Date:0310760708 05.12.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 18/82 dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg			

Allopurinol	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5382
		2.	Formamide	1.50

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:72/23/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/01119/AM14/	RLA File :07/24/040/00273/AM14/	Lic.No/Date:0710100271 05.12.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 14/82 dated 24.10.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP equivalent to Cefuroxime 750 mg	1 vial	1.	Cefuroxime Sodium Sterile USP	820.0 mg/vial
RA may take appropriate action as per the decision of Norms Committee.				

229	Case No.:62/23/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01109/AM14/	RLA File :07/24/040/00238/AM14/	Lic.No/Date:0710100274 05.12.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

230	Case No.:18/23/82-ALC4/2013	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

231	Case No.:17/23/82-ALC4/2013		Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01064/AM14/		RLA File :03/95/040/00705/AM14/		Lic.No/Date:0310760774	Defer

		05.12.2013	Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

232	Case No.: 146/23/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01193/AM14/	RLA File :24/24/040/00022/AM14/	Lic.No/Date:2410040396 06.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

233	Case No.: 145/23/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01192/AM14/	RLA File :03/94/040/00741/AM14/	Lic.No/Date:0310761092 09.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

234	Case No.: 96/23/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01143/AM14/	RLA File :05/24/040/00313/AM14/	Lic.No/Date:0510372885 09.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

235	Case No.: 118/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01165/AM14/	RLA File :05/24/040/00312/AM14/	Lic.No/Date:0510372882 09.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

236	Case No.: 11/23/82-ALC4/2013	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01058/AM14/	RLA File :03/95/040/00603/AM14/	Lic.No/Date:0310761103 09.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

237	Case No.: 10/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
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HQ File :01/82/050/01057/AM14/	RLA File :03/95/040/00720/AM14/	Lic.No/Date:0310761106 09.12.2013	Defer Date:10.03.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

238	Case No.:63/23/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01110/AM14/	RLA File :52/24/040/00037/AM14/	Lic.No/Date:5210040485 10.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

239	Case No.:143/23/82-ALC4/2013	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01190/AM14/	RLA File :03/94/040/00776/AM14/	Lic.No/Date:0310761498 11.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

240	Case No.:95/23/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01142/AM14/	RLA File :05/23/040/00368/AM14/	Lic.No/Date:0510373220 11.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.:97/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
HQ File :01/82/050/01144/AM14/	RLA File :05/24/040/00257/AM14/	Lic.No/Date:0510373261 11.12.2013	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 1/82 dated 04.04.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Candesartan Cilexetil	1 kg	1.	1-chloroethyl chloroformate	0.45 kg
		2.	4-(Bromomethyl)-2-cyanobiphenyl	1.66 kg
		3.	Acetone	3.45 kg
		4.	Acetonitrile	2.50 kg
		5.	Activated Carbon	0.100 kg
		6.	Cyclohexane	5.88 kg

		7.	Dimethyl formamide	1.52 kg
		8.	Ethyl acetate	10.00
		9.	Formic Acid	1.30 kg
		10.	Iso Propyl Alcohol	0.50 kg
		11.	Methanol	10.00 kg
		12.	Methylene Chloride	5.00 kg
		13.	Tertiary butanol	2.00 kg
		14.	Tetra ethyl ortho carbonate	1.19 kg
		15.	Tetra butyl ammonium bromide (TBAB)	0.18 kg
		16.	Toluene	5.00 kg
		17.	Triethylamine	0.31 kg
RA may take appropriate action as per the decision of Norms Committee.				

242	Case No.:8/23/82-ALC4/2013	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01055/AM14/	RLA File :03/95/040/00725/AM14/	Lic.No/Date:0310761482 11.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

243	Case No.:82/23/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01129/AM14/	RLA File :34/24/040/00212/AM14/	Lic.No/Date:3410038711 12.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC			

244	Case No.:9/23/82-ALC4/2013	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01056/AM14/	RLA File :03/95/040/00434/AM14/	Lic.No/Date:0310761637 12.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC			

245	Case No.:115/23/82-ALC4/2013	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01162/AM14/	RLA File :05/23/040/00365/AM14/	Lic.No/Date:0510373480 13.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

246	Case No.:83/23/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01130/AM14/	RLA File :34/24/040/00231/AM14/	Lic.No/Date:3410038734 16.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

247	Case No.:14/23/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01061/AM14/	RLA File :03/95/040/00753/AM14/	Lic.No/Date:0310761930 16.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

248	Case No.:126/23/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01173/AM14/	RLA File :31/83/040/00134/AM14/	Lic.No/Date:3110061568 16.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

249	Case No.:127/23/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01174/AM14/	RLA File :31/83/040/00133/AM14/	Lic.No/Date:3110061567 16.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

250	Case No.:128/23/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01175/AM14/	RLA File :31/83/040/00132/AM14/	Lic.No/Date:3110061569 16.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

251	Case No.:88/23/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01135/AM14/	RLA File :05/23/040/00375/AM14/	Lic.No/Date:0510373696 17.12.2013	Defer Date:10.04.2014

Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.

252	Case No.: 39/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01086/AM14/	RLA File :03/94/040/00760/AM14/	Lic.No/Date:0310762301 18.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

253	Case No.: 50/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01097/AM14/	RLA File :03/94/040/00761/AM14/	Lic.No/Date:0310762302 18.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

254	Case No.: 51/23/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01098/AM14/	RLA File :03/94/040/00715/AM14/	Lic.No/Date:0310762311 18.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

255	Case No.: 86/23/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01133/AM14/	RLA File :05/23/040/00384/AM14/	Lic.No/Date:0510373927 18.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

256	Case No.: 87/23/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01134/AM14/	RLA File :05/23/040/00385/AM14/	Lic.No/Date:0510373925 18.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

257	Case No.: 37/23/82-ALC4/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01084/AM14/	RLA File :03/95/040/01042/AM13/	Lic.No/Date:0310762360	Defer

		18.12.2013	Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

258	Case No.: 36/23/82-ALC4/2013	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01083/AM14/	RLA File :03/95/040/00729/AM14/	Lic.No/Date:0310762471 18.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.:124/23/82-ALC4/2013		Party Name: BALAJI AMINES LIMITED		Meet No/Date: 23/82-ALC4/2013 06.03.2014		Status: Case Approved	
HQ File :01/82/050/01171/AM14/		RLA File :31/83/040/00156/AM14/		Lic.No/Date: 3110061589 19.12.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 08.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
MORPHOLINE		1 kg	1.	DIETHYLENE GLYCOL	1.354 kg		
			2.	AMMONIA ANHYDROUS	0.217 kg		
			3.	HYDROGEN	0.200 kg		
			4.	MORPHOLINE CATALYST	0.008 kg		
A may take appropriate action as per the decision of Norms Committee.							

260	Case No.: 125/23/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01172/AM14/	RLA File :31/83/040/00170/AM14/	Lic.No/Date:3110061658 19.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

261	Case No.: 38/23/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01085/AM14/	RLA File :03/95/040/00736/AM14/	Lic.No/Date:0310762602 19.12.2013	Defer Date:10.04.2014

Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.

262	Case No.: 89/23/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01136/AM14/	RLA File :34/24/040/00225/AM14/	Lic.No/Date:3410038760 19.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

263	Case No.: 84/23/82-ALC4/2013	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01131/AM14/	RLA File :34/24/040/00236/AM14/	Lic.No/Date:3410038767 19.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

264	Case No.: 40/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01087/AM14/	RLA File :03/94/040/00745/AM14/	Lic.No/Date:0310762897 20.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

265	Case No.: 91/23/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01138/AM14/	RLA File :08/24/040/00408/AM14/	Lic.No/Date:0810127281 20.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

266	Case No.: 85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

267	Case No.: 29/23/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/01076/AM14/	RLA File :03/94/040/00786/AM14/	Lic.No/Date:0310763107	Defer Date:

23.12.2013

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.0730 kg

A may take appropriate action as per the decision of Norms Committee.

268	Case No.:123/23/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01170/AM14/	RLA File :31/83/040/00164/AM14/	Lic.No/Date:3110061675 23.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

269	Case No.:92/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01139/AM14/	RLA File :17/24/040/00099/AM14/	Lic.No/Date:1710005619 23.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

270	Case No.:44/23/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/01091/AM14/	RLA File :03/94/040/00609/AM14/	Lic.No/Date:0310763298 24.12.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrile	1 kg	1.	Acetic Acid	1.46 kg

A may take appropriate action as per the decision of Norms Committee.

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Case No.: 30/23/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
HQ File :01/82/050/01077/AM14/	RLA File :03/94/040/00814/AM14/		Lic.No/Date:0310763215 24.12.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EDTA TETRA AMMONIUM - LIQUID ASSAY Min. 40%	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.341 kg
A may take appropriate action as per the decision of Norms Committee.				

272	Case No.:90/23/82-ALC4/2013	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01137/AM14/	RLA File :08/24/040/00403/AM14/	Lic.No/Date:0810127360 24.12.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

273	Case No.:41/23/82-ALC4/2013	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01088/AM14/	RLA File :03/94/040/00749/AM14/	Lic.No/Date:0310763218 24.12.2013	Defer Date:10.04.2014
	Decision :It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

274	Case No.:54/23/82-ALC4/2013	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
	HQ File :01/82/050/01101/AM14/	RLA File :03/95/040/00768/AM14/	Lic.No/Date:0310763290 24.12.2013	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/108/2012-Ch II dated 09.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	2,6-Dichloro Benzoyl Chloride	1 kg	1.	2, 6 Dichloro Benzaldehyde	0.948 kg

A may take appropriate action as per the decision of Norms Committee.

275	Case No.: 27/23/82-ALC4/2013	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01074/AM14/	RLA File :03/95/040/00758/AM14/	Lic.No/Date:0310763292 24.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

276	Case No.: 52/23/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01099/AM14/	RLA File :03/94/040/00740/AM14/	Lic.No/Date:0310763366 26.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

277	Case No.: 46/23/82-ALC4/2013	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01093/AM14/	RLA File :03/94/040/00820/AM14/	Lic.No/Date:0310763352 26.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

278	Case No.: 49/23/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01096/AM14/	RLA File :03/94/040/00804/AM14/	Lic.No/Date:0310763384 26.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

279	Case No.: 65/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01112/AM14/	RLA File :05/24/040/00258/AM14/	Lic.No/Date:0510374575 27.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

280	Case No.: 71/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2013	Status:Case
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			06.03.2014	Deferred
	HQ File :01/82/050/01118/AM14/	RLA File :05/24/040/00317/AM14/	Lic.No/Date:0510374576 27.12.2013	Defer Date:10.04.2014
Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.				

281	Case No.: 64/23/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01111/AM14/	RLA File :05/24/040/00321/AM14/	Lic.No/Date:0510374573 27.12.2013	Defer Date:10.04.2014
	Decision : It was decided to remind the firm to furnish the following technical details: • COA from foreign supplier for relevant import consignment for the imported input. • COA from Independent and approved Testing Laboratory for export product. • Stepwise process with wastage envisaged in the process. The case was deferred for 10.04.2014.			

282	Case No.: 43/23/82-ALC4/2013	Party Name:ANUH PHARMA LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01090/AM14/	RLA File :03/94/040/00770/AM14/	Lic.No/Date:0310763631 30.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

283	Case No.: 48/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.:45/23/82-ALC4/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
HQ File :01/82/050/01092/AM14/	RLA File :03/94/040/00831/AM14/	Lic.No/Date:0310763640 30.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012-Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DIPHENYL OCTYL PHOSPHITE	1 kg	1.	YELLOW PHOSPHORUS	0.096 kg
		2.	PHENOL	0.603 kg
		3.	2-ETHYL HEXYL ALCOHOL / 2-	0.418 kg

ETHYL HEXANOL

A may take appropriate action as per the decision of Norms Committee.

285	Case No.:93/23/82-ALC4/2013	Party Name:PARAGON INDUSTRIES	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01140/AM14/	RLA File :08/24/040/00430/AM14/	Lic.No/Date:0810127594 31.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

286	Case No.:55/23/82-ALC4/2013	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

287	Case No.:53/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC			

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Case No.:28/23/82-ALC4/2013		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:23/82-ALC4/2013 06.03.2014		Status:Case Approved	
HQ File :01/82/050/01075/AM14/		RLA File :03/94/040/00851/AM14/		Lic.No/Date:0310764371 02.01.2014		Defer Date:	
Decision : In the light of earlier decision taken in meeting No.4/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
CILOSTAZOL		1 kg	1.	5-(4-Chlorobutyl)-1-cyclohexyl-1H-Tetrazole	0.88		
			2.	6-Hydroxy-3,4-Dihydro-1H-Quinolin-2-One	0.59		
RA may take appropriate action as per the decision of Norms Committee.							

289	Case No.: 69/23/82-ALC4/2013	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved																
	HQ File :01/82/050/01116/AM14/	RLA File :08/24/040/00415/AM14/	Lic.No/Date:0810127686 03.01.2014	Defer Date:																
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/1/2012-Ch II dated 01.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">RASPBERRY KETONE / 4 - (4 - HYDROXYPHYENYL) BUTANE - 2 - ONE WHITE CRYSTALLINE POWDER PACKED IN G2PAC ASSEMBLY 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPRPELENE WOVEN FABRIC BAGS 110 NOS.</td><td rowspan="3">1 kg</td><td>1.</td><td>p-HYDROXY BENZALDEHYDE LIGHT YELLOW CRYSTALLINE POWDER</td><td>1.69 kg</td></tr> <tr> <td>2.</td><td>ACETONE COLORLESS LIQUID</td><td>0.802 kg</td></tr> <tr> <td>3.</td><td>G2PAC ASSEMBLY 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPROPYLENE WOVEN FABRIC BAGS 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPROPYLENE WOVEN FABRIC BAGS (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B AM2009-14 WITH SUBJECT TO FIXATION OF NORMS BY N.C.DELHI.)</td><td>Relevant as per packing policy</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	RASPBERRY KETONE / 4 - (4 - HYDROXYPHYENYL) BUTANE - 2 - ONE WHITE CRYSTALLINE POWDER PACKED IN G2PAC ASSEMBLY 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPRPELENE WOVEN FABRIC BAGS 110 NOS.	1 kg	1.	p-HYDROXY BENZALDEHYDE LIGHT YELLOW CRYSTALLINE POWDER	1.69 kg	2.	ACETONE COLORLESS LIQUID	0.802 kg	3.	G2PAC ASSEMBLY 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPROPYLENE WOVEN FABRIC BAGS 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPROPYLENE WOVEN FABRIC BAGS (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B AM2009-14 WITH SUBJECT TO FIXATION OF NORMS BY N.C.DELHI.)	Relevant as per packing policy			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
RASPBERRY KETONE / 4 - (4 - HYDROXYPHYENYL) BUTANE - 2 - ONE WHITE CRYSTALLINE POWDER PACKED IN G2PAC ASSEMBLY 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPRPELENE WOVEN FABRIC BAGS 110 NOS.	1 kg	1.	p-HYDROXY BENZALDEHYDE LIGHT YELLOW CRYSTALLINE POWDER	1.69 kg																
		2.	ACETONE COLORLESS LIQUID	0.802 kg																
		3.	G2PAC ASSEMBLY 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPROPYLENE WOVEN FABRIC BAGS 700 LITER / 250 KGS 35 INCH x 35 INCH x 35 INCH POLYPROPYLENE WOVEN FABRIC BAGS (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B AM2009-14 WITH SUBJECT TO FIXATION OF NORMS BY N.C.DELHI.)	Relevant as per packing policy																
	A may take appropriate action as per the decision of Norms Committee.																			

290	Case No.: 68/23/82-ALC4/2013	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01115/AM14/	RLA File :08/24/040/00418/AM14/	Lic.No/Date:0810127690 03.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC			

291	Case No.: 34/23/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved
	HQ File :01/82/050/01081/AM14/	RLA File :03/95/040/00793/AM14/	Lic.No/Date:0310764442 03.01.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/777/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
LEVOFLOXACIN 500MG TABLETS	Kg	1.	(S) -9,10-DIFLUORO-3-METHYL-7-OXO-2,3DIHYDRO-7-H-PYRIDO(1,2,3-DE)-1,4-BENZOXAZINE-6-CARBOXYLIC ACID ETHYL ESTER	492.8 mg/ 500 mg Tablets

A may take appropriate action as per the decision of Norms Committee.

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Case No.:20/23/82-ALC4/2013	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/01067/AM14/	RLA File :03/94/040/00842/AM14/	Lic.No/Date:0310765129 08.01.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.02.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Sodium Salicylate	1 Kg.	1.	Salicylic Acid	0.80 kg
RA may take appropriate action as per the decision of Norms Committee.				

293	Case No.: 56/23/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01103/AM14/	RLA File :03/94/040/00822/AM14/	Lic.No/Date:0310765132 08.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

294	Case No.: 35/23/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01082/AM14/	RLA File :03/94/040/00871/AM14/	Lic.No/Date:0310765141 08.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC			

295	Case No.: 42/23/82-ALC4/2013	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01089/AM14/	RLA File :03/94/040/00881/AM14/	Lic.No/Date:0310765339 09.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

296	Case No.: 21/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01068/AM14/	RLA File :03/95/040/00590/AM14/	Lic.No/Date:0310765258 09.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

297	Case No.: 23/23/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved									
	HQ File :01/82/050/01070/AM14/	RLA File :03/94/040/00892/AM14/	Lic.No/Date:0310766067 13.01.2014	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/659/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>RECTICIN-100 SUPPOSITORY NET CONTENT OF IMPORT ITEM USED-INDOMETHACIN</td><td>Kg</td><td>1.</td><td>INDOMETHACIN BP</td><td>102 mg/ 100 mg Suppository</td></tr> </tbody> </table> A may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg	RECTICIN-100 SUPPOSITORY NET CONTENT OF IMPORT ITEM USED-INDOMETHACIN	Kg	1.	INDOMETHACIN BP
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg									
RECTICIN-100 SUPPOSITORY NET CONTENT OF IMPORT ITEM USED-INDOMETHACIN	Kg	1.	INDOMETHACIN BP	102 mg/ 100 mg Suppository									

298	Case No.: 19/23/82-ALC4/2013	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01066/AM14/	RLA File :03/94/040/00772/AM14/	Lic.No/Date:0310766076 13.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

299	Case No.: 32/23/82-ALC4/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
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	HQ File :01/82/050/01079/AM14/	RLA File :03/95/040/00769/AM14/	Lic.No/Date:0310766054 13.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

300	Case No.:25/23/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01072/AM14/	RLA File :03/94/040/00885/AM14/	Lic.No/Date:0310766291 15.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

301	Case No.:22/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01069/AM14/	RLA File :03/95/040/00802/AM14/	Lic.No/Date:0310766188 15.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

302	Case No.:33/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01080/AM14/	RLA File :03/95/040/00804/AM14/	Lic.No/Date:0310766192 15.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC			

303	Case No.:26/23/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01073/AM14/	RLA File :03/95/040/00822/AM14/	Lic.No/Date:0310766258 15.01.2014	Defer Date:10.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 04.03.2014, it was decided to call from the firm the following technical details: i) Export Items 1 and 3 are API's (100%) and should not fall under chapter 30. The firm should be advised to give correct and relevant HS code ii) whether any chemical reaction is involved in the manufacture of Dimethicone. If so, complete details of reaction, Mol. weight and % yield on molar basis may be furnished. iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities be furnished for last 3 years. The case was deferred for 10.04.2014.			

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304	Case No.:16/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01063/AM14/	RLA File :03/95/040/00801/AM14/	Lic.No/Date:0310766418 16.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

305	Case No.:31/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01078/AM14/	RLA File :03/95/040/00803/AM14/	Lic.No/Date:0310766423 16.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC			

306	Case No.:24/23/82-ALC4/2013	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01071/AM14/	RLA File :03/94/040/00829/AM14/	Lic.No/Date:0310766713 17.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of C&PC.			

307	Case No.:2/21/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01032/AM14/	RLA File :08/24/040/00456/AM14/	Lic.No/Date:0810128144 20.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

308	Case No.:12/21/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Deferred
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

309	Case No.:60/23/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/01107/AM14/	RLA File :03/94/040/00497/AM14/	Lic.No/Date:0310770983 19.02.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch II dated 12.11.2013, it			

was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrile	1 kg	1.	Acetic Acid	1.46 kg

A may take appropriate action as per the decision of Norms Committee.

310	Case No.: 47/23/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Deferred
	HQ File :01/82/050/01094/AM14/	RLA File :09/24/040/00585/AM14/	Lic.No/Date:0910059356 19.02.2014	Defer Date:10.04.2014
	Decision : It was decided to defer the case for 10.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.:57/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/01104/AM14/	RLA File :08/24/040/00506/AM14/	Lic.No/Date:0810129079 21.02.2014	Defer Date:	
Decision :In the light of earlier decision taken in meeting no. 2/82 dated 18.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin HCL 500 mg tabs.	1000 tablets	1.	Metformin HCL USP.	0.5100 kg
		2.	Microcrystalline Cellulose, NF (Avicel PH 101)	0.0225 kg
		3.	Povidone K 30	0.0200 kg
		4.	Microcrystalline Cellulose (Avicel PH 102)	0.0200 kg
		5.	Magnesium Stearate	0.0015 kg
		6.	Hypermellose 6 CPS 2910	0.0045 kg
		7-16.	Bottles & Caps (packing material in finished form)	As per packing policy.
Metformin HCL 850 mg Tabs	1000 Tablets	1.	Meformin HCL USP	0.8670 kg
		2.	Microcrystalline cellulose, NF (Avicel PH 101)	0.03825 kg
		3.	Povidone K 30	0.0340 kg
		4.	Micrystalline cellulose (Avicel PH 102)	0.0340 kg
		5.	Magnesium Stearate	0.00255 kg
		6.	Hypermellose 6 CPS 2910	0.00765 kg

		7-16.	Bottles & Caps (packing material in finished form)	As per packing policy
Metformin HCL 1000 mg tablets	1000 tablets	1	Meformin HCL USP	1.0200 kg
		2	Microcrystalline cellulose, NF (Avicel PH 101)	0.0450 kg
		3	Povidone K 30	0.0400 kg
		4	Micrystalline cellulose (Avicel PH 102)	0.0400 kg
		5	Magnesium Stearate	0.0030 kg
		6	Hypermellose 6 CPS 2910	0.0090 kg
		7-16	Bottles & Caps (packing material in finished form)	As per packing policy
RA may take appropriate action as per the packing policy.				

312	Case No.:58/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
	HQ File :01/82/050/01105/AM14/	RLA File :08/24/040/00513/AM14/	Lic.No/Date:0810129080 21.02.2014	Defer Date:

Decision :In the light of earlier decision taken in meeting no. 12/82 dated 12.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzonatate 100 mg Capsules	1 Million	1.	Benzonate USP	102 kg
		2.	Gelatin NF	168 kg
		3.	Glycerin USP	24 kg
		4.	Noncrystallizing Sorbitol Solution NF	72 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP NCRC CAP	-do-
Benzonatate 200 mg Capsules	1 million	1.	Benzonate	204 kg
		2.	Gelatin NF	231 kg
		3.	Glycerin USP	33 kg
		4.	Noncrystallizing Sorbitol Solution NF	99 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	225 CC white HDPE CRC Bottle	As per packing policy
		7.	45 MM white NCRC Cap	-do-

	RA may take appropriate action as per the decision of Norms Committee.
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Case No.:59/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved	
HQ File :01/82/050/01106/AM14/	RLA File :08/24/040/00524/AM14/	Lic.No/Date:0810129093 24.02.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Quantity allowed
TAMSULOSIN HCL 0.4 MG. CAPS (ACTIVE INGREDIENT : TAMSULOSIN HYDROCHLORIDE 101.60 KGS.)	1 No.	1.	TAMSULOSIN HYDROCHLORIDE	0.408 mg
		2.	METHACRYLIC ACID COPOLYMER DISPERSION NF	170.012 mg
		3.	MICROCRYSTALLINE CELLULOSE (AVICEL PH 102)	233 mg
		4.	Import items at Sl. No.4 to 8	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:61/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
HQ File :01/82/050/01108/AM14/	RLA File :08/24/040/00530/AM14/		Lic.No/Date:0810129172 25.02.2014	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 15/82 dated 31.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	S.No	Import Product	Quantity Allowed kg/kg
2-chloromethyl-4-Methyl Quinazoline(CD 605 BS)	1 kg	1.	2-amino Acetophenone	1.04
		2.	Methyl Cyclohexane	1.954
RA may take appropriate action as per the decision of Norms Committee.				

Date:18.03.2014
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade